

(Authorised English Translation)

**THE RAJASTHAN COMPULSORY REGISTRATION OF MARRIAGES (AMENDMENT) BILL, 2021**

(To be introduced in the Rajasthan Legislative Assembly)

A

*Bill**to amend the Rajasthan Compulsory Registration of Marriages Act, 2009.*

Be it enacted by the Rajasthan State Legislature in the Seventy-second Year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Rajasthan Compulsory Registration of Marriages (Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Amendment of section 2, Rajasthan Act No. 16 of 2009.-** For the existing clause (f) of the section 2 of the Rajasthan Compulsory Registration of Marriages Act, 2009 (Act No. 16 of 2009), hereinafter referred to as the principal Act, the following shall be substituted, namely:-

“(f) “District Marriage Registration Officer, Additional District Marriage Registration Officer and Block Marriage Registration Officer” mean the District Marriage Registration Officer, Additional District Marriage Registration Officer and Block Marriage Registration Officer respectively appointed under section 5;”.

**3. Amendment of section 5, Rajasthan Act No. 16 of 2009.-** For the existing section 5 of the principal Act, the following shall be substituted, namely:-

**“5. Appointment of District Marriage Registration Officer and other officers.-** The State

Government may, by notification in the Official Gazette, appoint, either by name or by virtue of office, District Marriage Registration Officer and Additional District Marriage Registration Officer for the district concerned and Block Marriage Registration Officer for the block concerned to monitor and review the work of registration of marriages in their respective jurisdiction.”.

**4. Amendment of section 8, Rajasthan Act No. 16 of 2009.-** In section 8 of the principal Act,-

(i) for the existing sub-section (1), the following shall be substituted, namely:-

“(1) The parties to the marriage, or in case the bridegroom has not completed the age of twenty one years and/or bride has not completed the age of eighteen years, the parents or, as the case may be, guardian of the parties shall be responsible to submit the memorandum, in such manner, as may be prescribed, within a period of thirty days from the date of solemnization of the marriage to the Registrar within whose jurisdiction the marriage is solemnized, or the parties to the marriage or either of them are residing for at least thirty days before the date of submission of the memorandum.”;

(ii) after sub-section (1) so amended and before the existing sub-section (2), the following new sub-section shall be inserted, namely:-

“(1-A) If, at any time, death of either of the parties to the marriage or of both occurs, the surviving party, parents, adult child or, as the case may be, guardian of the parties may submit the memorandum, in such manner, as may be prescribed, to the Registrar within whose jurisdiction the marriage is solemnized, or the surviving party, parents, adult child or, as the case may be, guardian of the parties is residing for at least thirty days before the date of submission of the memorandum.”.

**5. Amendment of section 15, Rajasthan Act No. 16 of 2009.-** In section 15 of the principal Act,-

(i) in heading, after the existing expression “**District Marriage Registration Officer**” and before the existing punctuation marks “.-”, the expression “**and the other officers**” shall be inserted; and

(ii) for the existing expression “District Marriage Registration Officer which will be helpful for him”, the expression “District Marriage Registration Officer and other officers appointed under section 5 which will be helpful for them” shall be substituted.

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**STATEMENT OF OBJECTS AND REASONS**

Section 5 of the Rajasthan Compulsory Registration of Marriages Act, 2009 provides for appointment of District Marriage Registration Officer. The State Government has decided to appoint the Additional Marriage Registration Officer and Block Marriage Registration Officer for monitoring and reviewing the work of registration of marriages in the district and block level. Accordingly, section 5 of the Act is proposed to be amended suitably. Consequently, clause (f) of section 2 and 15 are also proposed to be amended.

Section 8 of the Act provides that if parties to the marriage have not completed the age of marriage, the parents or guardians shall be responsible to submit the memorandum within a prescribed period. It has been decided to incorporate the provision of registration of marriage in case of death of parties/party also. Accordingly, section 8 of the Act is proposed to be amended.

The Bill seeks to achieve the aforesaid objectives.

Hence the Bill.

**अशोक गहलोट,  
Minister Incharge.**

**MEMORANDUM REGARDING DELEGATED  
LEGISLATION**

Clause 4 of the Bill, if enacted, shall empower the State Government to prescribe, the manner in which the parties to the marriage, the parents or guardian of the parties shall submit the memorandum and also the manner in which the surviving party, parents, adult child or, as the case may be, guardian of the parties may submit the memorandum.

The proposed delegation is of normal character and relates to the matter of detail.

**अशोक गहलोट,  
Minister Incharge.**

**EXTRACTS TAKEN FROM THE RAJASTHAN  
COMPULSORY REGISTRATION OF MARRIAGES  
ACT, 2009**

(Act No. 16 of 2009)

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**2. Definitions.-** In this Act, unless the subject or context otherwise requires,-

(a) to (e) XX XX XX XX

(f) "District Marriage Registration Officer" means the District Marriage Registration Officer appointed under section 5;

(g) to (i) XX XX XX XX

XX XX XX XX

**5. Appointment of District Marriage Registration Officer.-** The State Government may, by notification in the Official Gazette, appoint, either by name or by virtue of office, District Marriage Registration Officer for the district concerned.

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**8. Duty to submit the memorandum.-** (1) The parties, or in case the parties have not completed the age of twenty one years, the parents or as the case may be, guardian of the parties, shall be responsible to submit the memorandum within a period of thirty days from the date of solemnization of the marriage to the Registrar within whose jurisdiction the marriage is solemnized or both or any of the parties resides.

(2) XX XX XX XX XX

XX XX XX XX

**15. Registrar to furnish a copy of the certificate of marriage to the District Marriage Registration Officer.-** When the Registrar registers a marriage under this Act, he shall immediately thereupon send a copy of the certificate of marriage to the District Marriage Registration Officer which will be helpful for him to monitor and review the work of the registration of marriages.

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राजस्थान विवाहों का अनिवार्य रजिस्ट्रीकरण (संशोधन) विधेयक, 2021

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

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राजस्थान विवाहों का अनिवार्य रजिस्ट्रीकरण अधिनियम, 2009  
को संशोधित करने के लिए विधेयक।

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(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

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प्रमिल कुमार माथुर,  
सचिव।



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(अशोक गहलोत, प्रभारी मंत्री)

**Bill No. 4 of 2021**

**THE RAJASTHAN COMPULSORY REGISTRATION OF  
MARRIAGES (AMENDMENT) BILL, 2021**

(To be introduced in the Rajasthan Legislative Assembly)

**RAJASTHAN LEGISLATIVE ASSEMBLY**

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A

*Bill*

*to amend the Rajasthan Compulsory Registration of  
Marriages Act, 2009.*

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(To be introduced in the Rajasthan Legislative Assembly)

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Pramil Kumar Mathur,  
**Secretary.**

(Ashok Gehlot, **Minister-Incharge**)